

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5081

ANSWERED ON:08.05.2012

MARTYR STATUS TO CAPF PERSONNEL

Baitha Shri Kameshwar ;Hazari Shri Maheshwar ;Saroj Smt. Sushila;Upadhyay Seema;Verma Smt. Usha

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the personnel of the Central Armed Police Forces (CAPFs) killed at the border while discharging their duty in any encounter with the terrorists are not treated as martyrs;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government is likely to make any such provision so that the personnel of CAPFs are treated as martyrs;
- (d) whether the Government has received any representation/suggestion from various CAPFs and the public in this regard; and
- (e) if so, the details thereof and the action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): Shaheed/Martyr is not defined anywhere and presently no order/notification declaring Central Armed Police Force (CAPF) personnel who are killed at the border while discharging their duty in any encounter with the terrorists declaring them as Shaheeds/Martyrs. However, a demand was received from Central Armed Police Forces (CAPFs) for giving status of Martyr to CAPF personnel killed in terrorists encounters or in action. The matter was considered by the Committee of Secretaries (COS) on 14/9/2011 but there was no consensus on the Issue.

As per the prevailing practice, with regard to the Force personnel killed in terrorist encounters, a certificate is issued by the Unit Commander to the next of kin (NOK) of CAPF personnel explaining the circumstances under which personnel died and NOK is given the full family pension under Liberalized Pensionary Award (LPA) rules i.e. last pay drawn and lump sum ex-gratia compensation of Rs.15 lakh as per rules in addition to any other exgratia/benefits admissible.